the unit.

course to load-shedding.

shortage in Delhi necessitating

TABLE-PAPERS LAID ON THE Contd.

PROCLAMATION REVOKING PRESIDENT'S RULE IN HIMACHAL PRADESH

THE MINISTER OF PARLIAMEN-LABOUR AND TARY AFFAIRS (SHRI RAVINDRA VARMA): On behalf of Shri Charan Singh, I beg to lay on the Table a copy of the Pro-(Hindi and English verclamation sions) dated the 22nd June, 1977 issued by the Vice-President acting Prasident under clause (2) of article .356 of the Constitution revoking the Proclamation issued by him on 30th April, 1977 in relation to State of Himachal Pradesh, published in Notification No. G.S.R. 391(E) Gazette of India dated the 22nd June, 1977, under article 356(3) of the Constitution. [Placed in Library. No. LT-469A/771.

STATEMENT RE POWER SHEDD-ING IN DELHI AND THE CLOSURE BADARPUR OF UNIT NO. 1 IN THERMAL POWER STATION

OF ENERGY MINISTER THE (SHRIP. RAMACHANDRAN): A section of the workers of Badarpur Termal Power Project went on a lightning strike on the morning of 18th June. As a result, the only machine of 100 MW which was in operation had to be stopped. The demands raised by the workers related to matters pertaining to recognition of the Union, improvement in pay and allowances, regularisation of Muster Roll and work-charged employees and re-instatement of some dismissed employees, etc.

The power requirements of Delhi are met by generation from the stations of Delhi Electric Supply Undertaking supplemented by generation from Badarpur Thermal Power The total stoppage of generation from Badarpur has aggravated the power

The situation has been generally peaceful and I am glad to inform the House that thanks to the intervention of my colleague Shri Ravindra Varma. Minister for Labour and Parliamentary Affairs, an understanding has been reached between the The strike and the workers. has since been called off.

steps have been initiated to re-start

श्री हक्म जन्द कछवाय (उज्जैन) : जो बक्तव्य मन्त्री महोदय ने रखा है उसको रखने की स्त्रावश्यकता नहीं पड़ती अगर जिन कारणों से हड़ताल हुई थी उनको दूर कर दिया जाता । हडताल का पहले से नोदिस दिया भया था । उनकी कुछ समस्यायें थीं, मागें यी । इस सरकार ने जानबुझ कर उन .मांगों को मंजूर नहीं किया स्रौर उन लोगों को अमुजबूर होकर हड़ताल पर जाना पड़ा । सरकार को इस कारण से काफी क्षति उठानी पड़ी है । सजबूर होकर उन<sup>्</sup>लोगों को यह कदम इठाना पड़ा है। भविष्य में ऐसा नहीं होना चाहिए। जब कभी हड़ताल का नोटिस ्रश्राए, जब कभी मजुदूरों की कोई जायज दमांगें हो सरकार को उनके साथ समझौता वार्ता करके उनको हल कर लेना चाहिये।

MR. CHAIRMAN: You please meet the hon, minister tomorrow and then say what you want to say.

SHRI SAUGATA ROY (Barrackpore): There is only an inner contradiction between the members of ruling barty.

We are not getting water in the

Me are not getting water in the M.Ps flats in the North Avenue since this morning. I bring it to the notice of the Minister of Energy. Mr. Kachwai is talking of a strike.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Hon. members are not allowed to raise questions after the statement is made by the Minister. I hope you are not allowing a departure from the practice.

चौधरी बलवीर सिंह (होशियारपुर) : प्राप कांग्रेस वालों को कहें कि जो फ्लैंट्स उन्होंने रखे हुए हैं उनको वे छोड़ दें। यह उनका मार्किट रेंट दे सकते हैं क्योंकि इनके पास हराम की कमाई है। हमें मकान नहीं मिल रहे हैं।

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, June 23, 1977/Asadha 2, 1899 (Saka).